

CENTRAL ADMINISTRATIVE TRIBUNAL  
BANGALORE BENCH

Commercial Complex(BDA),  
Indiranagar,  
Bangalore-560038

Dated: 31-12-86

Application Nos. 260 to 267/86(T)

W.P. Nos. 4364 to 4371/86

Applicants

1. K.G.Ramarao, Senior Clerk, Divisional Personnel Office, Southern Railway, Mysore.
2. D.V.Revannaiah, Senior Clerk, Divisional Personnel Office, Southern Railway, Mysore.
3. A.N.Seshadri, Personnel Inspector, Divisional Personnel Office, Mysore.
4. Sri G.L. Nadgir, Senior Clerk, Divisional Personnel Office, Southern Railway, Mysore.
5. N.Venugopala Rao, Welfare Inspector, Divisional Personnel Office, Southern Railway, Mysore
6. M.Prabhashankar, Senior Clerk, Divisional Personnel Office, Southern Railway, Mysore.
7. Y.N.Sharma, Senior Clerk, Divisional Personnel Office, Southern Railway, Mysore.
8. N.Achanna, Welfare Inspector, Divisional Personnel Office, Southern Railway, Mysore.
9. Sri M. Narayanaswamy for Sri H.N.Narayan, Advocate for Applicants, 85, 1st Block, Kumara Park West, Bangalore-560020.

Versus

1. The Union of India, Secretary (Establishment), Ministry of Railways, (Railway Board), Rail Bhavan, New Delhi-1.
2. The Chief Personnel Officer, Southern Railway, Park Town, Madras-3.
3. The Divisional Personnel Officer, Southern Railway, Mysore Division, Mysore-1. ..Respondents
4. Sri A.N. Venugopal, C/O Shri N.S.Srinivasan, Standing Counsel for Railways, R. No. 12, 2nd Floor, S.S.B. Mutt Buildings, Tank Bund Road, B'Lore-9.

*Jan 18*  
2/1/87  
Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH IN-  
APPLICATION NOS 260 to 267/86(T)

Please find enclosed herewith the copy of the Order/Interim Order passed by this Tribunal in the above said Applications on 3.11.1986.

Encl: As above.

*R*  
SECTION OFFICER  
(JUDICIAL)

*P.V.S.*

*R. Venkatesw.*  
*R.*  
*2/1/87*

**IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL ADDITIONAL BENCH,  
BANGALORE**

APPLICANT

K. C. Rama Rao &amp; Ors

Order Sheet ~~(T)~~

A.No. 260 to 267/86(7)  
Respondents  
The Secretary,  
M/o. Railways & Ors.

Date	Office Notes	Orders of Tribunal
14.10.86.		<p style="text-align: center;">(SP(VC)/LHAR 3/11/86)</p> <p><u>Order</u></p> <p>In these transferred application received from the High Court of Karnataka under Section 29 of the Administrative Tribunals Act of 1985 (the Act), the applicants have sought for a direction to consider their cases for upgradation of posts for the 20% graduate quota fixed by Government in its order no. E(S)I-57CP C40 dt 7th March, 1957 (Annexure C). In examining the very questions, the High Court of Judicature, Madras in the decision rendered on 21st July '82 in W.P. Nos 2077/80 and connected cases, S.R. Venkataraman Vs Union of India and others, had negatived the very claim of the applicants. In this view, Shri M. Narayanaswamy appearing for Shri H.N. Narayan, very fairly and rightly does not press these applications. Hence, these applications are dismissed as not pressed. But in the circumstance of</p> <p style="text-align: right;"><i>sent on next datepl. 28/11</i></p>



Date	Office Notes	Orders of Tribunal
		<p>the case, we direct the parties to bear their own costs.</p> <p><i>Dr. D. M. Rao</i> VICE CHAIRMAN 21/12/86</p> <p><i>C. S. Rao</i> MEMBER (AM) (R)</p> <p><u>TRUE COPY</u></p> <p><i>R. Chay</i> 31/12/86 SECTION OFFICER CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>